

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 738/(MAH)/2017

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: Olive Softgel
V/s
Elder Pharmaceuticals

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
23	Dr. Santosh Raje.	Advocate for Petitioner	

ORDER

T.C.P. No. 738/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. This Petition is Transferred from the Hon'ble High Court.
3. The Learned Representative has placed on record an Order of the Hon'ble High Court dated 19.09.2016 wherein the O.L. was appointed and consequent thereupon the Petitioner of this Petition has submitted its claim before the O.L. In this regard an Affidavit is placed on record.
4. Once it is stated that the Petitioner has filed its claim with the O.L. this Transfer Petition does not survive before the N.C.L.T.
5. This Petition stands disposed of accordingly. Consigned to the Records.

Sd/-

BhaskaraPantula Mohan
Member (Judicial)

03.11.2017
Ah

Sd/-

M.K. Shrawat
Member (Judicial)